

(iii) A water supply scheme near Dairy Farm site costing Rs. 3.97 lakhs is also under consideration.

(iv) One tank and 18 new wells have been constructed in the rural areas.

(v) It is also proposed to have a geological survey of the affected areas to explore the possibility of sinking tube-wells to solve this problem.

(d) Does not arise.

(e) Rs. 5,878/-.

Rainfall in Andaman Islands

1073. **Shri Raghunath Singh:** Will the Minister of Home Affairs be pleased to state what is the annual rainfall in the Andaman Islands?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Annual rainfall during the last five years has been as follows:—

1952	121.23 inches.
1953	113.26 inches.
1954	158.65 inches.
1955	131.44 inches.
1956	119.34 inches.

Crops in Andamans

1074. **Shri Raghunath Singh:** Will the Minister of Home Affairs be pleased to state how many crops do we have in Andamans annually?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Two, namely *Rabi* and *Kharif*.

Stock Exchanges

1075. **Shri Naushir Bharucha:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government have recognised the Native Shares and Stock Brokers Association, (now known as Stock Exchange Bombay) under the Securities Contracts (Regulation) Act, 1956;

(b) if so, the reasons for Government desiring centralisation of certain stock exchange activities in the hands of one institution; and

(c) the terms and conditions on which the members of the Indian Stock Exchange Ltd., will be admitted as members of the Stock Exchange, Bombay?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Yes, Government have decided to recognise the Stock Exchange, Bombay under Section 4 of the Securities Contracts (Regulation) Act, 1956. It was the only Exchange already working as a recognised Exchange under the Bombay Securities Contracts Control Act, 1925. Moreover, in doing so Government have implemented the recommendation of the Gorwala Committee on the Proposed Legislation for the Regulation of Stock Exchanges and Contracts in Securities that for effective control, both external and internal, over the activities of Stock Exchanges it is desirable to restrict recognition to only one Stock Exchange in a suitable area.

(c) The terms and conditions on which the Members of the Indian Stock Exchange Limited will be entitled to apply for membership of the recognised Stock Exchange are laid on the Table of the Lok Sabha [See Appendix IV, annexure No. 16]. It may be added that since these were communicated to the two Exchanges, further representations have been received from the members of the Indian Stock Exchange seeking modification of these terms and conditions and these are being examined by Government.

University College of Science, Calcutta

1076. **Shri Ghosal:** Will the Minister of Education and Scientific Research be pleased to state the amount granted to the University College of Science, Calcutta for purchasing chemicals for recurring research work

in various post-graduate departments from 1947-48 to 1956-57 year-wise?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): No recurring grant has been given to the University College of Science, Calcutta for the purchase of Chemicals for Scientific Research, in 1947-57.

कम्बोज (कम्बोडिया) विश्व-विद्यालय ने संस्कृत

१०७७. श्री रघुनाथ सिंह: क्या शिक्षा और वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि भारत सरकार ने कम्बोज (कम्बोडिया) विश्व-विद्यालय में एक संस्कृत के प्राध्यापक पद की स्थापना की है ?

शिक्षा और वैज्ञानिक गवेषणा मंत्रालय ने राज्य मंत्री (डा० का० ला० अ.मोदी): जी नहीं ।

Service Pension Cases

1078. Shri Manabendra Shah: Will the Minister of Defence be pleased to state:

(a) how many pension cases of service personnel both officers and other ranks are received in the Ministry of Defence every year;

(b) how many of them are disposed of in a year, and

(c) how much time it normally takes to finalise a pension case?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). During the period of one year from August 1956 to July 1957, a total of 1639 pension cases relating to disability and death of service personnel (both officers and other ranks) was received in the Defence Ministry. During the same period, a total of 1683 such cases was disposed of, which includes certain cases which were outstanding on the 1st August, 1956. No statistics are maintained in respect of other types of pension

cases, such as those relating to service pensions/gratuities.

(c) Most of the pension cases received in the Defence Ministry relating to disability and death are disposed of in under three months. The more complex cases take longer; but almost all cases are disposed of within a period of six months.

State Bank of India

1079. Shri Manabendra Shah: Will the Minister of Finance be pleased to state how much credit has been advanced by the State Bank of India to the agriculturists so far?

The Minister of Finance (Shri T. T. Krishnamachari): It is impracticable to give a precise figure especially in the absence of an indication of the period for which the data is called for. Apart from direct advances to farmers, the State Bank advances money to co-operative institutions for loans to agriculturists, to traders for marketing of agricultural produce and also purchases shares, and subscribes to debentures, of Land Mortgage Banks. The cumulative total of credit advanced so far by the State Bank to agriculturists through all these means would be difficult to collect.

Scholarship Applications for Scheduled Castes and other Backward Classes

1080. Shri B. S. Murthy: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether any representation has been received by Government to the effect that Principals of Colleges are not forwarding the applications for scholarships of the students belonging to Scheduled Castes and other Backward Classes, and

(b) if so, the action taken on the representation?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastha): (a) and (b). No such representations against